

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 68 of 2020

In the matter of:

Sirajudin Qureshi

....Appellant

Vs.

Jammu & Kashmir Bank Ltd. & Anr.

....Respondents

Present:

Appellant: Mr. Amol Sinha and Mr. Kshitiz Garg, Advocate for Appellant.

**Respondents: Mr. Syed Arsalan Abid, Mr. Prateek Khaitan, Mr. Apoorv Malhotra, Advocates for Respondent.
Mr. Ashutosh Kumar, Advocate for Respondent No. 2 (RP).**

ORDER

12.03.2020: For filing of Reply of R-2 to the Appellant side, at request the matter is adjourned to **8th April, 2020**. Rejoinder, if any, may be filed by the Appellant to the Reply of R-2.

**[Justice Venugopal M.]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

ha/nn